

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3222 of 2020

1.B. K. Singh @ Bimlesh Kumar Singh
2.Sanjay Singh @ Sanjay Kumar Singh
3.Parwez Alam @ Md. Parwaz Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Rakesh Kumar, Advocate
For the Opposite Party : Mrs. Priya Shrestha, Special.P.P.

2/09.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

Petitioners are apprehending their arrest in connection with B. S. City P.S. Case No. 48 of 2020.

It appears that two persons were apprehended while gambling who have disclosed about others, and on such disclosure lottery tickets, cash etc. were recovered from the accused persons. Petitioners have been implicated on the confession of the other accused persons and there is no other material to indicate the involvement of the petitioners.

On consideration of the aforesaid, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned C.J.M., Bokaro in connection with B. S. City P.S. Case No. 48 of 2020,, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)